

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-243-2020**

The Secretary Tourism ... Petitioner
Versus
The Indian Hotels Company Ltd. & Ors. ... Respondents

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Petitioner.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 6th October, 2020

P.C.

This is a petition under Article 227 of the Constitution of India challenging the order made by the learned Civil Judge Senior Division, Mapusa Goa. Accordingly, the registry to examine whether this petition will have to be placed before the learned Single Judge and not Division Bench. If the matter pertains to the assignment of the learned Single Judge, then place the matter accordingly.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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